

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 19TH DAY OF FEBRUARY, 2001

Original Application No.172 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER (A)

M.K.Mishra, S/o Late Shri G.P.Mishra
Senior Section Engineer, C & W Depot,
Central Railway, Jhansi.

... Applicant

(By Adv: Shri Pankaj Burman)

Versus

1. Union of India through G.M.
Central railway, Mumbai.
2. D.R.M, Central railway
Jhansi.
3. Senior D.M.E, Central railway
Jhansi.

... Respondents

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI, V.C.

The case of the applicant is that by order dated 15.12.1988 he was allotted Railway Quarter No. MB-538-As per (Annexure 1). It is stated that the applicant continued in occupation of the Railway quarter till 31.3.2000 and thereafter he vacated and intimated the Authority by a letter of the same date. Copy of which is (Annexure A2). A further intimation to this effect was given on 5.6.2000. It is also stated that by order dated 15.6.2000 the quarter was allotted to Sri Sanjay Jain (S.E. C & W) Jhansi. It is submitted that though applicant had vacated the quarter long back and duly intimated the authority from the month of April, 2000 the respondents are illegally deducting rent

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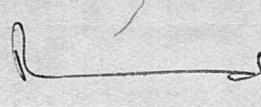
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of Rs.937/- per month from his salary. However, it appears that the applicant had not approached the Higher Authority before coming to this Tribunal for the aforesaid grievance. From the documents he has placed before us, he could have easily convinced any officer about his bonafides and about the fact of vacating the Railway quarter on 31.3.2000.

In the circumstances, we dispose of this OA with the liberty to the applicant to make a representation before the respondent no.2, D.R.M.(C)Railway, Jhansi who shall consider the representation and pass suitable orders within a month from the date a copy of this order is filed.

There will be no order as to costs.


MEMBER (A)


VICE CHAIRMAN

Dated: 19.2.2001

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